

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 136/MP/2023

Subject : Petition under Section 79(1)(b) and (k) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between the Petitioner and Respondent No. 1 seeking relief on account of Change in Law events, viz., increase in the Central Goods and Services Tax and State Goods and Services Tax, and grant of consequential reliefs therefor.

Date of Hearing : 24.1.2024

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Ayana Renewable Power One Private Limited (ARPOL)

Respondent : Solar Energy Corporation of India Limited (SECI) and Anr.

Parties present : Ms. Akanksha Tanvi, Advocate, ARPOL
Shri Vikalp Wange, Advocate, ARPOL
Ms. Mandakini Ghosh, Advocate, SECI

Record of Proceedings

Learned counsel for the Solar Energy Corporation of India (SECI) sought an adjournment in the matter.

2. Learned counsel for the Petitioner did not oppose the SECI's request. However, he requested for a short date so that the issue is settled at the earliest.
3. The petition will be listed for final hearing on 15.3.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

